

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Excise Miscellaneous Application No. 85021 of 2020

(On behalf of Appellant)

Excise Appeal No. 86344 of 2016

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/892-893/2015-16 dated 10.02.2016 passed by Commissioner of Customs, Central Excise & Service (Appeals), Nagpur)

Commissioner of Central Excise, Aurangabad Appellant
N-5, Town Centre, CIDCO, Aurangabad 431003.

Vs.

M/s. Giriraj Re-rollers Pvt. Ltd. Respondent
Plot No. A-9/14, Addl. MIDC Area, Jalna,
Maharashtra 431 203.

Appearance:

Shri Sanjay Hasija, Superintendent, Authorised Representative, for the
Appellant

None for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/86481/2021**

Date of Hearing: 23.07.2021

Date of Decision: 23.07.2021

PER: SANJIV SRIVASTAVA

Learned AR for Revenue submits that the amount involved in the present appeal is less than Rs.50,00,000/- and, hence, covered by the litigation policy circular F. No. 390/Misc/116/2017-JC dated 22.08.2019. Consequently, the appeal is dismissed as withdrawn. Miscellaneous application is disposed of.

(Order pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)